

CR No. 233/2019
Varun Dahiya Vs. Roshan Lal & Anr.

30.07.2020

File of this case is taken up today in terms of order bearing No. R-235/RG/DHC/2020 dt. 16.05.2020, No. 16/DHC/2020 dated 13.06.2020 and No. 24/DHC/2020 dt. 13.07.2020, of the Hon'ble High Court of Delhi.

Present : Sh.Ravinder Chadha, Id. Counsel for the Petitioner through VC.
Sh. Rishabh Gulati, Id. Counsel for the Respondent no.1 through VC.
Sh. M.A.Khan, Id. Addl. PP for the State/ Respondent no.2 through VC.

This matter is listed today for arguments on the present revision petition through VC.

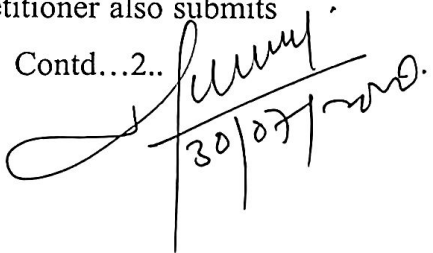
Ld. Counsel for respondent no.1 submits that he is ready for arguments through VC.

However, Id. Counsel for the Petitioner submits that he is unable to argue in this matter today as file of this case is lying in his Chamber at Tis Hazari Court and he being senior citizen, is not going to his Chamber since long due to the present Covid-19 pandemic situation as he is also advised to remain at home.

Otherwise also, request for adjournment was also received in advance on behalf of Ld. Counsel for the Petitioner on e.mail I.D of this Court i.e. asj05west@gmail.com.

At this stage, Ld. Counsel for the Petitioner also submits

Contd...2..

A handwritten signature in black ink, followed by the date '30/07/2020' written vertically below it.

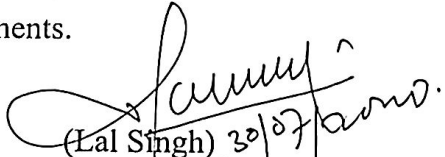
: 2 :

that matter may be adjourned for physical hearing when the normal functioning of the Courts start.

Ld. Counsel for the respondent no.1 has not opposed the adjournment as sought by Ld. Counsel for the petitioner.

At the request of ld. Counsel for the Petitioner, matter is adjourned for arguments on 16.09.2020.

Put up on 16.09.2020 for arguments.


(Lal Singh) 30/07/2020
ASJ-05(W)/THC/Delhi
30.07.2020(P)

FIR No. 119/2019
PS Mundka
U/s 395/397/506/34/120B/412 IPC & 25/27/54/59 Arms Act
State Vs. Jaswant @ Jassu

30.07.2020

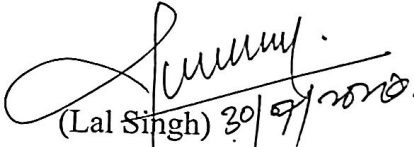
Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Rajan Bhatia, Ld. legal Counsel for the
applicant/accused through VC.

This application has been filed on behalf of the
applicant/accused for grant of interim bail.

Reply to the above application has been received on behalf
of the IO/Insp. Bishambar Dayal, PS Mundka alongwith previous
involvement report of the applicant/accused and as per previous
involvement report, the applicant/accused is shown to be involved in
four other cases apart from the present case.

Ld. Legal aid counsel submits that today he is going out
of station and hence, he is seeking adjournment and this matter be taken
up in the next week.

At the request of ld. legal aid counsel, matter is adjourned
for 06.08.2020 for consideration.


(Lal Singh) 30/7/2020.
ASJ-05(W)/THC/Delhi
30.07.2020(P)

FIR No. 01/2015
PS Nihal Vihar
U/s 302 IPC and 25/27 Arms Act
State Vs. Sanjay Kumar & others

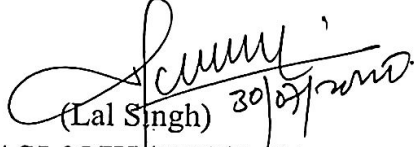
30.07.2020

Present : Sh.M.A.Khan, ld. Addl. PP for the State through VC.
Sh. Arpit Bhalla, Ld. Counsel for the applicant/accused
through VC.

This application has been filed on behalf of the applicant/accused **Rahul Bhardwaj** for cancellation of NBW.

Ld. Counsel for the applicant/accused submits that on 18.02.2020, the applicant/accused could not appear in the Court as he had gone out of station and hence, this Court had issued NBW against the applicant/accused.

Put up on 11.08.2020 alongwith main case file for consideration.


(Lal Singh) 30/07/2020
ASJ-05(W)/THC/Delhi
30.07.2020(P)

FIR No. 276/2017
PS Moti Nagar
U/s 392/394/397/452/307 IPC
State Vs. Uma Shanker Tiwari

30.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Sahil Kakkar, Ld. Counsel for the applicant/accused
through VC.

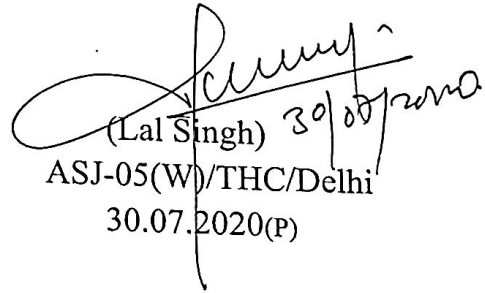
This application u/s 439 Cr.P.C. has been filed on behalf
of the applicant/accused for grant of regular bail.

Reply to the above application has been received on behalf
of SI Sunil Chandra, PS Moti Nagar alongwith previous involvement
report qua the applicant/accused.

Ld. counsel for the applicant/accused submits that this
application has been filed on behalf of the applicant/accused for grant
of regular bail.

Since this application has been filed for grant of regular
bail and for which, the main case file is required.

Accordingly, put up on 07.08.2020 alongwith main case
file for consideration.


(Lal Singh) 30/07/2020
ASJ-05(W)/THC/Delhi
30.07.2020(P)